

MINUTES OF THE MEETING No. 51/12 dated 21.3.2012 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Deptt. of C&PC(Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri Praveen Sharma, Dy.DGFT
4. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.50/12 for confirmation and confirmed and adopted the same without any change.

Case No M-192 NC No.51/12 Dated 21.3.2012	M/ s Silver Oak Labs (P) Ltd, Noida 1) F.No.01/83/50/1263/AM07/DES-IV RLA F.No.05/24/40/917/AM07 Lic.No.0510199744 dated 20.2.2007 2) F.No.01/83/50/1918/AM08/DES-IV RLA F.No. 05/24/40/207/AM08 Lic.No. 0510205071 dated 18.6.2007
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Advance License No.0510199744 dated 20.2.2007

The Committee considered the case as per agenda and in view of the re-examination on basis of documents submitted by the

firm and written recommendation of Technical Authority, DIPP, based on SION A-1758 vide their U.O.No.TSW/G/5 dated 14.3.2012, Committee decided to approve adhoc norms as under. This decision of Committee will supersede earlier decision of Committee of Meeting No.30/83 dated 31.10.2007.

Export Item	Qty.	Import Item	Qty. (subject to 6% FOB value of export)
Giordani Gold Talc (Talcum Powder)	3,00,000 Nos (30,000 Kg)	Ess. Oil AFP 12579 (Perfume Fragrance for talc	180 Kg
Deodorising Foot Powder Foot talc	3,00,000 Nos (22,500 Kg)	Ess. Oil FCool IG 0030501/06 Fragrance for talc	157.5 Kg

Only for regularization purpose. As the license has already expired, no further import and export will be allowed under this license.

Advance License No. 0510205071 dated 18.6.2007

The Committee considered the case as per agenda and in view of the re-examination on basis of documents submitted by the firm and written recommendation of Technical Authority, DIPP, based on SION A-1758 vide their U.O.No.TSW/G/5 dated 14.3.2012, Committee decided to approve adhoc norms as under. This decision of Committee will supersede earlier decision of Committee of Meeting No.11/83 dated 11.6.2008.

Export Item	Qty.	Import Item	Qty. (subject to 6% FOB value of export)
Volare Talc	100000 Nos (10000 Kg)	Trish for talc 164791 (Perfume)	60 Kg
Serene Talc	100000 Nos	Ess. Oil Itaprica	70 Kg

	(10000 Kg)	E9814648/12	
Idsummer woman Talc	200000 Nos. (20000 Kg)	Ess. Oil cascade E9729769/11	140 Kg

Only for regularization purpose. As the license has already expired, no further import and export will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 51/83-ALC1/2011 **MEETING DATE** : 21.03.2012

1	Case No.: 6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.4.2012.			

2	Case No.:50/47/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00839/AM12/	RLA File :07/21/040/00989/AM09/	Lic.No/Date:0710062292 07.01.2009	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting stated that information submitted by the firm vide their E-Mail dated 3/3/12 is not complete. The Committee decided to write to firm again and defer the case for four weeks. DIPP has sent another E-Mail dated 16.3.2012 seeking clarification from the firm. Accordingly the case may be re-listed on 18.4.2012.			

3	Case No.:11/47/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00922/AM11/	RLA File :10/24/040/00111/AM11/	Lic.No/Date:1010041749 14.02.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.4.2012.			

4	Case No.:71/51/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/01062/AM11/	RLA File :10/24/040/00127/AM11/	Lic.No/Date:1010042112 14.03.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.4.2012.			

5	Case No.:46/47/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00835/AM12/	RLA File :15/24/040/00006/AM11/	Lic.No/Date:1510012639 14.03.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012			

6	Case No.:66/47/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00855/AM12/	RLA File :15/24/040/00007/AM11/	Lic.No/Date:1510012640 14.03.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012			

7	Case No.:67/47/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00856/AM12/	RLA File :15/24/040/00008/AM11/	Lic.No/Date:1510012777 31.03.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012			

8	Case No.:5/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00200/AM12/	RLA File :03/95/040/00817/AM11/	Lic.No/Date:0310627594 21.04.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda. It is understood from TA(Deptt. of C&PC(Chem Div.) that D/L has been issued to firm on 9.9.2011 Reminder dated 27.2.2012 issued by this office. Accordingly the case may be re-listed on 18.4.2012.			

9	Case No.:22/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00217/AM12/	RLA File :03/95/040/00053/AM12/	Lic.No/Date:0310628464 28.04.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda. It is understood from TA(Deptt. of C&PC(Chem Div.) that			

D/L has been issued to firm on 9.9.2011 Reminder dated 27.2.2012 issued by this office. Accordingly the case may be re-listed on 18.4.2012.

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Case No.:54/51/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status :Case Approved
HQ File :01/83/050/00951/AM12/	RLA File :17/24/040/00117/AM09/	Lic.No/Date:1710004066 19.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/69/2011-Ch.II dated 12.1.2012 the Committee decided to approve the case on repeat basis as under :-			
Export Item	Qty.	Import Item	Qty.
Coster K-10 (Polyoxyethylene (10) Stearic Acid)(White to off-white solid)	1 Kg	1. Stearic Acid (Pale Yellow/White insoluble flakes)	0.392 Kg
		2. Ethylene Oxide (Colourless clear liquid)	0.607 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

11	Case No.: 53/51/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00950/AM12/	RLA File :17/24/040/00116/AM09/	Lic.No/Date:1710004176 09.06.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks, as application has been received and sent to Deptt. of C&PC(Chem. Div) on 9.4.2012. Accordingly the case may be relisted on 18.4.2012			

12	Case No.:48/51/83-ALC1/2011	Party Name:VENUS ETHOXYETHERS PVT.LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00945/AM12/	RLA File :17/24/040/00142/AM08/	Lic.No/Date:1710004234 16.06.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.3.2012. Accordingly the case may be re-listed on 18.4.2012.			

13	Case No.:49/51/83-ALC1/2011	Party Name:VENUS ETHOXYETHERS PVT.LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00946/AM12/	RLA File :17/24/040/00139/AM08/	Lic.No/Date:1710004235 16.06.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.4.2012.			

14	Case No.:50/51/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00947/AM12/	RLA File :17/24/040/00036/AM10/	Lic.No/Date:1710004252 17.06.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks, as application has been received and sent to Deptt. of C&PC(Chem. Div) on 9.4.2012. Accordingly the case may be relisted on 18.4.2012			

15	Case No.:52/51/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00949/AM12/	RLA File :17/24/040/00003/AM10/	Lic.No/Date:1710004251 17.06.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks, as application has been received and sent to Deptt. of C&PC(Chem. Div) on 9.4.2012. Accordingly the case may be relisted			

on 18.4.2012

16	Case No.: 57/51/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00954/AM12/	RLA File :17/24/040/00007/AM12/	Lic.No/Date:1710004253 17.06.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.3.2012. Accordingly the case may be re-listed on 18.4.2012.			

17	Case No.: 47/47/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00836/AM12/	RLA File :15/24/040/00001/AM12/	Lic.No/Date:1510013575 14.07.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks, as the application has been received and is in the process being sent to TA concerned. Accordingly the case may be relisted on 18.4.2012			

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Case No.:72/47/83-ALC1/2011	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Approved
HQ File :01/83/050/00861/AM12/	RLA File :06/24/040/00022/AM12/	Lic.No/Date:0610023124 04.08.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/10/2012-Ch.II dated 20.3.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Catalyst 32-4 containing Zinc Oxide 88%	1 Kg	1. Zinc Oxide (Chemical) 2. Zinc Carbonate (Chemical)	0.566 Kg 0.578 Kg

		3. Calcium Aluminate Cement/Cement Fondu	0.086 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

19	Case No.: 6/47/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Approved
	HQ File :01/83/050/00795/AM12/	RLA File :03/95/040/00285/AM12/	Lic.No/Date:0310647087 08.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/26/2004-Ch.II dated 13.2.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Acifluorfen Sodium (42-46%)	1 Kg	5-(2-Chloro-4-Trifluoromethyl Phenoxy)-2-Nitro Benzoic Acid (90-92%)	0.462 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

20	Case No.: 2/27/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00519/AM12/	RLA File :03/94/040/00557/AM12/	Lic.No/Date:0310655609 23.09.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.3.2012. . Accordingly the case may be re-listed on 18.4.2012.			

	Case No.: 3/27/83-ALC1/2011	Partv Name:KAYGEE-LOPAREX INDIA	Meet No/Date:51/83-ALC1/2011	Status: Case
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	PVT. LTD.	21.03.2012	Approved
HQ File :01/83/050/00520/AM12/	RLA File :03/94/040/00534/AM12/	Lic.No/Date:0310656091 26.09.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 20.3.2012 the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Release Liners (One side Silicon Coated paper) 35 to 40 GSM+/- 10% (using Machined Glazed release Base paper)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Machined Glazed release Base Paper in Jumbo Roll of relevant GSM	1.05 Kg
2.	Silicone Polymers (100% Solid)	2.1 gram/Sq. Mt. of export product
3.	Catalyst for Silicone	0.021 gram/Sq. Mt. of export product
4.	Cross Linker for Silicone	0.0735 gram/Sq. Mt. of export product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:22/47/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
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22	HQ File :01/83/050/00811/AM12/	RLA File :03/94/040/00566/AM12/	Lic.No/Date:0310656587 28.09.2011	Defer Date:18.04.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.4.2012.				

23	Case No.:24/47/83-ALC1/2011	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00813/AM12/	RLA File :03/95/040/00478/AM12/	Lic.No/Date:0310658133 05.10.2011	Defer Date:18.04.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.4.2012.				

24	Case No.:13/47/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00802/AM12/	RLA File :03/94/040/00684/AM12/	Lic.No/Date:0310663671 04.11.2011	Defer Date:18.04.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.4.2012.				

25	Case No.:37/51/83-ALC1/2011	Party Name:GIRDHARS INTERNATIONAL PVT. LTD.,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00934/AM12/	RLA File :05/23/040/00279/AM12/	Lic.No/Date:0510307338 04.11.2011	Defer Date:18.04.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 26.3.2012. Accordingly the case may be re-listed on 18.4.2012.				

26	Case No.:12/47/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00801/AM12/	RLA File :03/94/040/00689/AM12/	Lic.No/Date:0310663936 08.11.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.4.2012.			

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Case No.:42/51/83-ALC1/2011	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Approved
HQ File :01/83/050/00939/AM12/	RLA File :05/23/040/00272/AM12/	Lic.No/Date:0510307398 08.11.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/4/2009-Ch.II dated 4.9.2010 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
KINOX- B15 mixture of (1 Part Pentraerythrityl – tetrakis-(3,3,5-ditertiarybutyl-4 hydroxy phenol) propionate. (KIONOX 10) + 2 Parts Tris (2,4 – Ditert-butyl-Phenol) Phosphite (KINOX 68)	1 Kg	1. 2,6 Ditertiary butyl Phenol 2. Methyl Acrylate 3. Penta-erythritol 4. Methanol 5. Dibutyl Tin Oxide 6. 2,4-Di Tert Butyl Phenol 7. Phosphorus Trichloride 8. Iso Propyl alcohol	0.342 Kg 0.148 kg 0.0478 Kg 0.300 Kg 0.0015 Kg 0.801 Kg 0.178 Kg 0.0247 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:51/51/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Approved
HQ File :01/83/050/00948/AM12/	RLA File :09/24/040/00326/AM12/	Lic.No/Date:0910049699 14.11.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/2/2005-Ch.II dated 11.10.2011 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Isoxabin Technical (a.i. 91% Min.) Solid	1 Kg	1. 2-Ethyl-2-Methyl Butanoic Acid (Liquid)	0.580 Kg
		2. 2,6-Dimethoxy Benzoic Acid (Solid)	0.670 Kg
		3. Isobutyl Alcohol (Liquid)	0.360 Kg
		4. Para Toluene Sulphonic Acid (Solid)	0.120 kg
		5. Hydroxyl Amine Sulfate (Solid)	0.600 kg
		6. Acetonitrile (Liquid)	0.260 kg
		7. Thionyl Chloride (Liquid)	0.550 kg
		8. Tetra Hydro Furan (Liquid)	1.590 Kg
		9. Toluene (Liquid)	1.600 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:17/47/83-ALC1/2011	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
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29	HQ File :01/83/050/00806/AM12/	RLA File :03/94/040/00677/AM12/	Lic.No/Date:0310665383 17.11.2011	Defer Date:18.04.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.4.2012.				

30	Case No.:10/47/83-ALC1/2011	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00799/AM12/	RLA File :03/95/040/00608/AM12/	Lic.No/Date:0310665941 18.11.2011	Defer Date:18.04.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.3.2012. Accordingly the case may be re-listed on 18.4.2012.				

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Case No.:40/47/83-ALC1/2011	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Approved
HQ File :01/83/050/00829/AM12/	RLA File :05/24/040/00273/AM12/	Lic.No/Date:0510308695 21.11.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/38/2010-Ch.II dated 21.3.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Stabilizers/MTM/Methyl Tin Mercaptide	1 Kg	1. Tin Ingot/Tin Alloy 2. 2-Ethyl Hexyl Thio Glycolate (2 EHTG)	0.220 Kg 0.760 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

32	Case No.:25/40/83-ALC1/2011	Party Name:VAIBHAV DYESTUFF INDUSTRIES	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Approved
	HQ File :01/83/050/00709/AM12/	RLA File :08/24/040/00173/AM12/	Lic.No/Date:0810105849 22.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/25/2010-Ch.II dated 16.3.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Black JNN (Dye content 60%)	1 Kg	1. Aniline Oil 2. H Acid 3. J Acid 4. Sodium Nitrite 5. Sodium Bi-carbonate	0.312 Kg 0.149 kg 0.218 kg 0.118 Kg 0.210 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

33	Case No.:15/47/83-ALC1/2011	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00804/AM12/	RLA File :03/94/040/00513/AM12/	Lic.No/Date:0310666414 22.11.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.4.2012.			

34	Case No.:16/47/83-ALC1/2011	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00805/AM12/	RLA File :03/94/040/00559/AM12/	Lic.No/Date:0310666406 22.11.2011	Defer Date:18.04.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.3.2012. Accordingly the case may be re-listed on 18.4.2012.

35	Case No.: 14/47/83-ALC1/2011	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00803/AM12/	RLA File :03/94/040/00696/AM12/	Lic.No/Date:0310666733 23.11.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.4.2012.			

36	Case No.: 65/47/83-ALC1/2011	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00854/AM12/	RLA File :08/24/040/00198/AM12/	Lic.No/Date:0810105916 24.11.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.4.2012.			

37	Case No.: 47/51/83-ALC1/2011	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00944/AM12/	RLA File :09/24/040/00381/AM12/	Lic.No/Date:0910049902 24.11.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.3.2012. Accordingly the case may be re-listed on 18.4.2012.			

	Case No.: 58/47/83-ALC1/2011	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
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38	HQ File :01/83/050/00847/AM12/	RLA File :05/23/040/00322/AM12/	Lic.No/Date:0510309331 25.11.2011	Defer Date:18.04.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 2.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.4.2012.				

39	Case No.:69/47/83-ALC1/2011	Party Name:SATYAM POLY PLAST	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00858/AM12/	RLA File :13/24/040/00030/AM12/	Lic.No/Date:1310037743 28.11.2011	Defer Date:18.04.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.3.2012. Accordingly the case may be re-listed on 18.4.2012.				

40	Case No.:56/51/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00953/AM12/	RLA File :09/24/040/00388/AM12/	Lic.No/Date:0910049968 29.11.2011	Defer Date:18.04.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.3.2012. Accordingly the case may be re-listed on 18.4.2012.				

41	Case No.:52/47/83-ALC1/2011	Party Name:MATANGI INDUSTRIES	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00841/AM12/	RLA File :08/24/040/00186/AM12/	Lic.No/Date:0810106198 01.12.2011	Defer Date:18.04.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.4.2012.				

42	Case No.:68/47/83-ALC1/2011	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00857/AM12/	RLA File :06/24/040/00048/AM12/	Lic.No/Date:0610024869 02.12.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012			

43	Case No.:70/47/83-ALC1/2011	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00859/AM12/	RLA File :06/24/040/00047/AM12/	Lic.No/Date:0610024868 02.12.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012			

44	Case No.:71/47/83-ALC1/2011	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00860/AM12/	RLA File :06/24/040/00049/AM12/	Lic.No/Date:0610024870 02.12.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.4.2012.			

45	Case No.:51/47/83-ALC1/2011	Party Name:VASANT CHEMICALS PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00840/AM12/	RLA File :09/24/040/00401/AM12/	Lic.No/Date:0910050060 07.12.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.2.2012. Accordingly the case may be re-listed on 18.4.2012.			

Case No.:8/47/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Approved
HQ File :01/83/050/00797/AM12/	RLA File :03/95/040/00678/AM12/	Lic.No/Date:0310669372 08.12.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 20.3.2012 the Committee decided to approve the case as under:-

Export Item No.1

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S.No.	Description of Item	Quantity
1.	1) Cyan Offset Ink (Pigment content 17+/-2% and 37+2% solid resin)	1 Kg

Import Item

-

S.No. of application	Description of Item	Quantity
1.	Pigment Flushes Cyan (dispersed in Non Aqueous Media) for Printing Ink (30%+/-2% Pigment and 36%+/-2% solid Resin)	0.58 Kg
2.	Varnishes {Oil soluble phenolic resin based varnish (High Viscosity) solid content 55.7%+/-2%}	0.305 Kg
3.	Microcrystalline Wax compound	0.03 Kg
4.	Coxi - Oxiretarder	0.01 Kg
5.	PTEE (Poly Tetra Fluro Ethylene Wax compound containing (61+/-1% PTFE Wax and 33+/-1%) refined linseed oil)	0.01 Kg

6.	Petroleum distillate-distillation range 240-330 degree celcius	0.095 Kg
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Export Item No.2

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S.No.	Description of Item	Quantity
1.	Magenta Offset Ink (Pigment content 18+/-2% and 36+/-2% solid resin)	1 Kg

Import Item

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S.No. of application	Description of Item	Quantity
7.	Pigment Flushes Magenta (dispersed in Non Aqueous Media) for Printing Ink (27%+/-2% Pigment and 35%+/-2% solid Resin)	0.65 Kg
8.	Varnishes {Oil soluble phenolic resin based varnish (High Viscosity) solid content 55.7%+/-2%}	0.255 Kg
9.	Microcrystalline Wax compound	0.03 Kg
10.	Coxi - Oxiretarder	0.01 Kg
11.	PTFE (Poly Tetra Fluro Ethylene Wax compound containing (61+/-1% PTFE Wax and 33+/-1%) refined linseed oil)	0.01 Kg
12.	Petroleum distillate-distillation range 240-330 degree celcius	0.075 Kg

Export Item No.3

S.No.	Description of Item	Quantity
1.	Yellow offset Ink (Pigment content 16+/-2% Pigment and 43+/-2% solid resin)	1 Kg

Import Item

S.No. of application	Description of Item	Quantity
13.	Pigment Flushes Yellow (dispersed in Non Aqueous Media) for Printing Ink (25%+/-2% Pigment and 40%+/-2% solid Resin)	0.62 Kg
14.	Varnishes {Oil soluble phenolic resin based varnish (High Viscosity) solid content 55.7%+/-2%}	0.31 Kg
15.	Microcrystalline Wax compound	0.03 Kg
16.	Coxi - Oxiretarder	0.01 Kg
17.	PTFE (Poly Tetra Fluro Ethylene Wax compound containing (61+/-1% PTFE Wax and 33+/-1%) refined linseed oil)	0.01 Kg
18.	Petroleum distillate-distillation range 240-330 degree celcius	0.05 Kg

Export Item No.4

S.No.	Description of Item	Quantity
1.	Black Offset Ink (Pigment content 19+/-2% and solid resin 47+/-2%)	1 Kg

Import Item

S.No. of application	Description of Item	Quantity
19.	Carbon Black	0.187 Kg
20.	Alkali blue flush (Solid content 40% +/-2%, Pigment content 40%+/-2%)	0.04 Kg
21.	Poly Ethylene Wax	0.06 Kg
22.	Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 55.7%+/-2%)	0.33 Kg
23.	PTFE (Poly Tetra Fluro Ethylene Wax compound containing (61+/-1% PTFE Wax and 33+/-1%) refined linseed oil)	0.01 Kg
24.	Petroleum distillate-distillation range 240-330 degree celcius	0.06 Kg
25.	Alkyd Resin namely soya long oil Alkyd resin of 70% oil length having solid content 100%	0.29 Kg
26.	Barrels weight 18.00 Kg (+/-300 grams) capacity 200 Kgs. (as per packaging policy) (with accountability condition)	As per packaging policy
27.	Jumbo Bags weight 3.5 Kgs (+/- 100 grams) capacity 800 Kgs. (as per packaging policy) (with accountability condition)	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:9/47/83-ALC1/2011

Party Name:MICRO INKS LTD.

Meet No/Date:51/83-ALC1/2011
21.03.2012

**Status:Case
Approved**

HQ File :01/83/050/00798/AM12/

RLA File :03/95/040/00674/AM12/

Lic.No/Date:0310669378

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 20.3.2012 the Committee decided to approve the case as under:-

Export Item No.1

S.No.	Description of Item	Quantity
1.	1) Cyan Offset Ink (Pigment content 17+/-2% and 37+/-2% solid resin)	1 Kg

Import Item

S.No. of application	Description of Item	Quantity
1.	Pigment Flushes Cyan (dispersed in Non Aqueous Media) for Printing Ink (30%+/-2% Pigment and 36%+/-2% solid Resin)	0.58 Kg
2.	Varnishes {Oil soluble phenolic resin based varnish (High Viscosity) solid content 55.7%+/-2%}	0.305 Kg
3.	Microcrystalline Wax compound	0.03 Kg
4.	Coxi - Oxiretarder	0.01 Kg
5.	PTFE (Poly Tetra Fluro Ethylene Wax compound containing (61+/-1% PTFE Wax and 33+/-1%) refined linseed oil)	0.01 Kg
6.	Petroleum distillate-distillation range 240-330 degree celcius	0.095 Kg

Export Item No.2

S.No.	Description of Item	Quantity
1.	Magenta Offset Ink (Pigment content 18+/-2% and 36+/-2% solid resin)	1 Kg

Import Item

S.No. of application	Description of Item	Quantity
7.	Pigment Flushes Magenta (dispersed in Non Aqueous Media) for Printing Ink (27%+/-2% Pigment and 35%+/-2% solid Resin)	0.65 Kg
8.	Varnishes {Oil soluble phenolic resin based varnish (High Viscosity) solid content 55.7%+/-2%}	0.255 Kg
9.	Microcrystalline Wax compound	0.03 Kg
10.	Coxi - Oxiretarder	0.01 Kg
11.	PTFE (Poly Tetra Fluro Ethylene Wax compound containing (61+/-1% PTFE Wax and 33+/-1%) refined linseed oil)	0.01 Kg
12.	Petroleum distillate-distillation range 240-330 degree celcius	0.075 Kg

Export Item No.3

S.No.	Description of Item	Quantity
1.	Yellow offset Ink (Pigment content 16+/-2% Pigment and 43+/-2% solid resin)	1 Kg

Import Item

S.No. of application	Description of Item	Quantity
13.	Pigment Flushes Yellow (dispersed in Non Aqueous Media) for Printing Ink (25%+/-2% Pigment and 40%+/-2% solid Resin)	0.62 Kg
14.	Varnishes {Oil soluble phenolic resin based varnish (High Viscosity) solid content 55.7%+/-2%}	0.31 Kg
15.	Microcrystalline Wax compound	0.03 Kg
16.	Coxi - Oxiretarder	0.01 Kg
17.	PTFE (Poly Tetra Fluro Ethylene Wax compound containing (61+/-1% PTFE Wax and 33+/-1%) refined linseed oil)	0.01 Kg
18.	Petroleum distillate-distillation range 240-330 degree celcius	0.05 Kg

Export Item No.4

S.No.	Description of Item	Quantity
1.	Black Offset Ink (Pigment content 19+/-2% and solid resin 47+/-2%)	1 Kg

Import Item

S.No. of application	Description of Item	Quantity
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19.	Carbon Black	0.187 Kg
20.	Alkali blue flush (Solid content 40% +/-2%, Pigment content 40%+/-2%)	0.04 Kg
21.	Poly Ethylene Wax	0.06 Kg
22.	Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 55.7%+/-2%)	0.33 Kg
23.	PTFE (Poly Tetra Fluro Ethylene Wax compound containing (61+/-1% PTFE Wax and 33+/-1%) refined linseed oil)	0.01 Kg
24.	Petroleum distillate-distillation range 240-330 degree celcius	0.06 Kg
25.	Alkyd Resin namely soya long oil Alkyd resin of 70% oil length having solid content 100%	0.29 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:39/47/83-ALC1/2011	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Approved
HQ File :01/83/050/00828/AM12/	RLA File :05/23/040/00337/AM12/	Lic.No/Date:0510310581 08.12.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/7/2011-Ch.II dated 20.3.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Kinox B-25 (Blend of 1 part Pentaerythrityl- tetrakis-[3-	1 Kg	1. 2,6 Di Tert butyl Phenol (2,6 DTBP) 2. Methyl Acrylate	0.500 Kg 0.209 Kg

	(3,5-ditert butyl-4-bydroxy phenyl)-propionate (Kinox-10) and 1 part Tris (2,4-Di Tert Butyl Phenyl) Phosphite (Kinox-68)	3. Pentaerithritol	0.072 Kg
		4. Methanol	0.500 Kg
		5. 2,4 Di Tert butyl phenol (2,4 DTBP)	0.629 Kg
		6. Phosphorus Tri Chloride	0.139 kg
		7. Iso Propyl alcohol	0.134 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

49	Case No.:48/47/83-ALC1/2011	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00837/AM12/	RLA File :02/24/040/00153/AM12/	Lic.No/Date:0210170473 09.12.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 26.3.2012. Accordingly the case may be re-listed on 18.4.2012.			

50	Case No.:54/47/83-ALC1/2011	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Approved
	HQ File :01/83/050/00843/AM12/	RLA File :02/24/040/00164/AM12/	Lic.No/Date:0210170431 09.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 20.3.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Combination Packing Ring Set 3G+SP (consisting of carbon yarn 30% and graphite sheet 70%)	1 Kg	1. Carbon yarn Fibre Yarn	1.02 Kg/Kg content in export product
			2. Graphite Sheet Density 0.7 gm/cc	1.02 Kg/Kg content in export

product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

51	Case No.: 36/51/83-ALC1/2011	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00933/AM12/	RLA File :02/24/040/00163/AM12/	Lic.No/Date:0210170430 09.12.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 26.3.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.4.2012.			

52	Case No.: 49/47/83-ALC1/2011	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00838/AM12/	RLA File :05/23/040/00350/AM12/	Lic.No/Date:0510311080 13.12.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.4.2012.			

53	Case No.: 32/47/83-ALC1/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00821/AM12/	RLA File :03/94/040/00723/AM12/	Lic.No/Date:0310670965 15.12.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2012. Accordingly the case may be re-listed on 18.4.2012.			

	Case No.: 35/47/83-ALC1/2011	Party Name:VICTORY CHEMICALS	Meet No/Date:51/83-ALC1/2011	Status: Case
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54			21.03.2012	Deferred
	HQ File :01/83/050/00824/AM12/	RLA File :03/95/040/00576/AM12/	Lic.No/Date:0310671315 16.12.2011	Defer Date:18.04.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.4.2012.				

55

Case No.:4/39/83-ALC1/2011	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Approved												
HQ File :01/83/050/00684/AM12/	RLA File :03/94/040/00789/AM12/	Lic.No/Date:0310671426 19.12.2011	Defer Date:												
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/15/2011-Ch.II dated 13.3.2012 the Committee decided to approve the case as under :-															
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>TECKNOLYTE ALS (Nickel Intermediate)</td><td>1 Kg</td><td>1. Sodium Sulphite 2. Allyl Chloride</td><td>0.240 Kg 0.160 Kg</td></tr><tr><td>CHEMTEK 59 (Nickel Intermediate)</td><td>1 Kg</td><td>1. Butynediol 2. Propylene Oxide</td><td>0.555 Kg 0.411 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	TECKNOLYTE ALS (Nickel Intermediate)	1 Kg	1. Sodium Sulphite 2. Allyl Chloride	0.240 Kg 0.160 Kg	CHEMTEK 59 (Nickel Intermediate)	1 Kg	1. Butynediol 2. Propylene Oxide	0.555 Kg 0.411 Kg
Export Item	Qty.	Import Item	Qty.												
TECKNOLYTE ALS (Nickel Intermediate)	1 Kg	1. Sodium Sulphite 2. Allyl Chloride	0.240 Kg 0.160 Kg												
CHEMTEK 59 (Nickel Intermediate)	1 Kg	1. Butynediol 2. Propylene Oxide	0.555 Kg 0.411 Kg												
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.															

	Case No.:38/47/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Approved
	HQ File :01/83/050/00827/AM12/	RLA File :03/94/040/00822/AM12/	Lic.No/Date:0310671930 20.12.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/176/2011-Ch.II dated 5.3.2012 the Committee decided to approve the				

case as under :-

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Export Item	Qty.	Import Item	Qty.
Chemical – Lubricity Additive, Trade Name – SR 2010	1 Kg	1. FOR-2 Tall Oil Fatty Acid/FOR-2 TOFA	0.880 Kg
		2. Dibutyl Tin Oxide Catalyst/DLBTO/Fascat 4201/BNT CAT 430/Dibutyltin oxide	0.0012 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 41/47/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
HQ File :01/83/050/00830/AM12/	RLA File :10/24/040/00060/AM12/	Lic.No/Date:1010047206 20.12.2011	Defer Date:18.04.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.4.2012.			

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Case No.: 42/47/83-ALC1/2011	Party Name:PRAYAG CHEMICALS PVT.LTD.,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Approved
HQ File :01/83/050/00831/AM12/	RLA File :05/24/040/00308/AM12/	Lic.No/Date:0510311997 21.12.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/15/2012-Ch.II dated 20.3.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.

Chlorinated Paraffins (Chlorine contents between 56% to 60%)	1 Kg	Paraffin (C ₁₀ -C ₃₀)	0.455 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:33/47/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Deffered approved
HQ File :01/83/050/00822/AM12/	RLA File :03/94/040/00850/AM12/	Lic.No/Date:0310672410 22.12.2011	Defer Date:21.03.2012

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/176/2011-Ch.II dated 20.3.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Organic Mixture – Surfactant Trade Name : YS SR 9153/YS SR 1123 HF	1 Kg	1. Nonyl Phenol, Synonyms: p.nonylphenol, 4-nonylphenol/NP	0.165 Kg
		2. Aromatic Solvent C-10/Kocosol 150/HAR/Heavy Aromatic Solgad 150/ Garasol-150/MC- 10A/Garasol-150/C-9/Remax- 1/Aromatic Solvent 150/C- 9/Remax-1/Aromatic Solvent (C10-C20)	0.165 Kg
		3. Para Tertiary Amyl Phlenol/PTAP	0.0086 Kg
		4. Para Formaldehyde (91%- 92%)/PF 91%	0.0228 Kg
		5. Methanol	

	6. Normal Butanol/N-Butanol/NBA	0.01389 Kg
	7. KB 1303/KM 5303	0.384 Kg
	8. KB 3341/KM 5341	
	9. Ethylene Oxide	0.02 Kg
		0.02 kg
		0.0661 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:6/51/83-ALC1/2011	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Approved
HQ File :01/83/050/00903/AM12/	RLA File :03/94/040/00833/AM12/	Lic.No/Date:0310672419 22.12.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/91/2008-Ch.II dated 5.1.2010 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Desulphurisation Catalysts (DS-90 E) (Containing Zinc Oxide- 76% & Alumina-9%)	1 Kg	1. Zinc Oxide	0.800 Kg
		2. Aluminium Hydroxide	0.100 kg
		3. Acetic Acid	0.040 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:55/51/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
HQ File :01/83/050/00952/AM12/	RLA File :09/24/040/00425/AM12/	Lic.No/Date:0910050344	Defer

61			22.12.2011	Date:18.04.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.3.2012. Accordingly the case may be re-listed on 18.4.2012.				

62	Case No.: 55/47/83-ALC1/2011	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Approved
	HQ File :01/83/050/00844/AM12/	RLA File :02/24/040/00178/AM12/	Lic.No/Date:0210171400 23.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 20.3.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Prepaid Mobile Recharge Cards : 400000000.00 Pins (Net weight 79000 Kgs)	400000000 Nos.	Relevant Scratch off labels	Net to net
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

63	Case No.: 56/47/83-ALC1/2011	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Deffered
	HQ File :01/83/050/00845/AM12/	RLA File :02/24/040/00172/AM12/	Lic.No/Date:0210171374 23.12.2011	Defer Date:21.03.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012			

64	Case No.: 57/47/83-ALC1/2011	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00846/AM12/	RLA File :07/24/040/00382/AM12/	Lic.No/Date:0710084978 23.12.2011	Defer Date:18.04.2012

Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(Chem.Div) for providing the comments. U.O issued on 28.3.2012. Accordingly the case may be re-listed on 18.4.2012.

Case No.:25/47/83-ALC1/2011	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Approved
HQ File :01/83/050/00814/AM12/	RLA File :03/95/040/00768/AM12/	Lic.No/Date:0310672756 26.12.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(Chem.Div) vide their U.O.No. 14010/101/2011/Ch.II dated 20.3.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Stannic Chloride Anhydrous	1 Kg	Tin Ingots (Minimum Purity 99.50%)	0.479 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:36/47/83-ALC1/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Approved
HQ File :01/83/050/00825/AM12/	RLA File :03/94/040/00834/AM12/	Lic.No/Date:0310673030 27.12.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(Chem Div) vide their U.O.No.14010/11/2008/Ch.II dated 21.3.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
4-Chloro Benzyl Cyanide 75% in N-Butyl Acetate or	1 Kg	1. Para Chloro Benzyl Cyanide	0.787 Kg

Para Chloro Benzyl
Cyanide 75% in N-Butyl
Acetate

2. N-Butyl Acetate

0.262 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:26/47/83-ALC1/2011

Party Name:MOHINI ORGANICS PVT.
LTD.,

Meet No/Date:51/83-ALC1/2011
21.03.2012

Status:Case
Approved

HQ File :01/83/050/00815/AM12/

RLA File :03/95/040/00617/AM12/

Lic.No/Date:0310673485
29.12.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(Chem Div) vide their U.O.No.14010/141/2011/Ch.II dated 20.3.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Tridecyl Alcohol Ethoxylate	1 Kg	1. Tridecyl Alcohol	0.127 Kg
		2. Ethylene Oxide	0.588 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:37/47/83-ALC1/2011

Party Name:GEM AROMATICS PVT.LTD.

Meet No/Date:51/83-ALC1/2011
21.03.2012

Status:Case
Deferred

HQ File :01/83/050/00826/AM12/

RLA File :03/94/040/00836/AM12/

Lic.No/Date:0310673477
29.12.2011

Defer
Date:18.04.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.4.2012.

69	Case No.: 45/47/83-ALC1/2011	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00834/AM12/	RLA File :05/24/040/00263/AM12/	Lic.No/Date:0510312733 29.12.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20.3.2012 issued by DIPP. Accordingly the case may be re-listed on 18.4.2012.			

70	Case No.: 63/47/83-ALC1/2011	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00852/AM12/	RLA File :05/24/040/00265/AM12/	Lic.No/Date:0510312734 29.12.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20.3.2012 issued by DIPP. Accordingly the case may be re-listed on 18.4.2012.			

71	Case No.: 27/47/83-ALC1/2011	Party Name:VICTORY CHEMICALS	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00816/AM12/	RLA File :03/95/040/00704/AM12/	Lic.No/Date:0310673556 30.12.2011	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.3.2012. Accordingly the case may be re-listed on 18.4.2012.			

72	Case No.: 28/47/83-ALC1/2011	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00817/AM12/	RLA File :03/95/040/00792/AM12/	Lic.No/Date:0310674274 03.01.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

sent to DIPP on 2.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.4.2012.

73	Case No.: 60/47/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00849/AM12/	RLA File :07/21/040/00773/AM12/	Lic.No/Date:0710085194 03.01.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 2.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.4.2012.			

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Case No.:64/47/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Approved															
HQ File :01/83/050/00853/AM12/	RLA File :07/24/040/00394/AM12/	Lic.No/Date:0710085193 03.01.2012	Defer Date:															
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 20.3.2012 the Committee decided to approve the case as under:- <u>Export Item</u> - <table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Half Pallet Box with Pinewood Pallet</td><td>3000 Nos.</td></tr></table> <u>Import Item</u> - <table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Plywood Sheet (Relevant)</td><td>Net to Net</td></tr><tr><td>2.</td><td>Pine Wood (Relevant)</td><td>1.02 CBM/CBM content in</td></tr></table>				S.No.	Description of Item	Quantity	1.	Half Pallet Box with Pinewood Pallet	3000 Nos.	S.No.	Description of Item	Quantity	1.	Plywood Sheet (Relevant)	Net to Net	2.	Pine Wood (Relevant)	1.02 CBM/CBM content in
S.No.	Description of Item	Quantity																
1.	Half Pallet Box with Pinewood Pallet	3000 Nos.																
S.No.	Description of Item	Quantity																
1.	Plywood Sheet (Relevant)	Net to Net																
2.	Pine Wood (Relevant)	1.02 CBM/CBM content in																

		export
3.	Steel Coil 0.75 MM or 0.80 MM	1.05 Kg/Kg content in export
4.	Steel Coil 0.40 MM or 0.45 MM	1.05 Kg/Kg content in export
5.	Steel Coil 0.6 MM	1.05 Kg/Kg content in export
6.	Coil Wire Collated Nail Ring Shank	Net to net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:17/51/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Approved
HQ File :01/83/050/00914/AM12/	RLA File :03/94/040/00877/AM12/	Lic.No/Date:0310674281 03.01.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/64/2011-Ch.II dated 21.3.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Chemical – Rust Inhibitor, Trade Name: PX-3864	1 Kg	i) Oleic Acid/Oleic Fatty Acid/L 5/L 1/Tall Oil Fatty Acid/TOFA/Resilub R-5/Sylfat/Sylfat FA-1/Oleic 15 DK/Fatty Acid/Oleic Acid 70% Resiacid R-5	0.104 Kg
		ii) Tri Ethylene Tetramine/TETA	0.037 Kg
		iii) DDSA (Do Decenyl Succinic Anhydride)/ TPSA (Tetra Propenyl Succine Anhydride)	0.162 Kg

		iv) Dilutin Oil/Americas Core 100	0.685 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

76	Case No.: 30/47/83-ALC1/2011	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00819/AM12/	RLA File :03/94/040/00714/AM12/	Lic.No/Date:0310674736 04.01.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20.3.2012 issued by DIPP. Accordingly the case may be re-listed on 18.4.2012.			

77	Case No.: 43/47/83-ALC1/2011	Party Name:SOLAR INTERNATIONAL,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00832/AM12/	RLA File :11/24/040/00049/AM12/	Lic.No/Date:1110026536 04.01.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20.3.2012 issued by DIPP. Accordingly the case may be re-listed on 18.4.2012.			

	Case No.: 31/47/83-ALC1/2011	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Approved
	HQ File :01/83/050/00820/AM12/	RLA File :03/94/040/00880/AM12/	Lic.No/Date:0310674927 05.01.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/174/2011-Ch.II dated 20.3.2012 the Committee decided to approve the case on repeat basis as under :-			

Export Item	Qty.	Import Item	Qty.
Synthetic Organic Dyestuff Violet Tonner DD7 (Pigment Violet 27)	1 Kg	Sodium Ferrocyanide	0.522 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:61/47/83-ALC1/2011	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
HQ File :01/83/050/00850/AM12/	RLA File :04/24/040/00202/AM12/	Lic.No/Date:0410132584 06.01.2012	Defer Date:18.04.2012

Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 23.3.2012. Accordingly the case may be re-listed on 18.4.2012.

Case No.:29/47/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Approved
HQ File :01/83/050/00818/AM12/	RLA File :03/94/040/00876/AM12/	Lic.No/Date:0310675471 09.01.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/176/2011-Ch.II dated 20.3.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Organic Mixture – Antifoulant Trade Name : DA – 2343/DA 2344	1 Kg	1. Tego Antifoam MR- 465 2. Aromatic Solvent/Solvent C- 10/Kocosol 150/HAR/Heavy Aromatic Solgad 150/ Garasol-	0.600 Kg 0.400 Kg

150/MC-10A/Garasol-150/C-9/Remax-1/Aromatic Solvent
150/C-9/Remax-1/Aromatic Solvent (C10-C20)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:34/51/83-ALC1/2011

Party Name:KLJ ORGANIC LTD.

Meet No/Date:51/83-ALC1/2011
21.03.2012

Status:Case
Approved

HQ File :01/83/050/00931/AM12/

RLA File :05/23/040/00385/AM12/

Lic.No/Date:0510313900
09.01.2012

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/17/2009-Ch.II dated 14.9.2009 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (Chlorine Content 51% to 55%)	1 Kg	1. Paraffin (C ₁₀ -C ₂₀) 2. Chlorine 3. Tin Stabilizer	0.493 kg 0.919 kg 0.010 Kg

HM-HDPE granules may be allowed as packing policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:62/47/83-ALC1/2011

Party Name:INDIAN EXPLOSIVES LTD.,

Meet No/Date:51/83-ALC1/2011
21.03.2012

Status:Case
Deferred

HQ File :01/83/050/00851/AM12/

RLA File :02/24/040/00142/AM12/

Lic.No/Date:0210172229
10.01.2012

Defer
Date:18.04.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 23.3.2012. Accordingly the case may be re-listed on 18.4.2012.

83	Case No.:24/51/83-ALC1/2011	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00921/AM12/	RLA File :03/95/040/00839/AM12/	Lic.No/Date:0310675777 10.01.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012			

84	Case No.:35/51/83-ALC1/2011	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00932/AM12/	RLA File :05/23/040/00379/AM12/	Lic.No/Date:0510314021 10.01.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.3.2012. Accordingly the case may be re-listed on 18.4.2012.			

85	Case No.:13/51/83-ALC1/2011	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00910/AM12/	RLA File :08/24/040/00225/AM12/	Lic.No/Date:0810107662 11.01.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.3.2012. Accordingly the case may be re-listed on 18.4.2012.			

86	Case No.:22/51/83-ALC1/2011	Party Name:EVERPLUS PLASTICS PVT. LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00919/AM12/	RLA File :08/24/040/00205/AM12/	Lic.No/Date:0810107664 11.01.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012			

87	Case No.:4/51/83-ALC1/2011	Party Name:TCPL PACKAGING LIMITED	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00901/AM12/	RLA File :03/95/040/00853/AM12/	Lic.No/Date:0310676334 12.01.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012			

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Case No.:7/51/83-ALC1/2011	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Approved
HQ File :01/83/050/00904/AM12/	RLA File :03/94/040/00899/AM12/	Lic.No/Date:0310676459 12.01.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/91/2008-Ch.II dated 5.1.2010 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Desulphurisation Catalysts (DS-90 E) (Containing Zinc Oxide- 76% & Alumina-9%)	1 Kg	1. Zinc Oxide	0.800 Kg
		2. Aluminium Hydroxide	0.100 kg
		3. Acetic Acid	0.040 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:10/51/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00907/AM12/	RLA File :03/94/040/00638/AM12/	Lic.No/Date:0310676696	Defer

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012

Case No.:23/51/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Approved
HQ File :01/83/050/00920/AM12/	RLA File :03/94/040/00909/AM12/	Lic.No/Date:0310676706 13.01.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/176/2011-Ch.II dated 20.3.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Chemical: Antifoam/Organic Mixture – Trade Name – YS Dorf 1938/ZF Dorf 1938/SHG-04	1 Kg	1. Visc 60 M/ML 60000/200 Fluid 60000/Silicone Fluid 60000/Xiameter PMX-200 Silicone Fluid 60000 CS/Rhodorsil A7 V 60000 Oil/LK SIL 100T (60000)	0.400 Kg
		2. Aromatic Solvent/Solvent C-10/Kocosol 150/HAR/Heavy Aromatic Solgad 150/Garasol-150/MC-10A/Garasol-150/C-9/Remax-1/Aromatic Solvent 150/C-9/Remax-1/Aromatic Solvent (C ₁₀ -C ₂₀)	0.600 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

91

Case No.:5/51/83-ALC1/2011	Party Name:SAMRAT PHARMACHEM LTD	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Approved
HQ File :01/83/050/00902/AM12/	RLA File :03/95/040/00863/AM12/	Lic.No/Date:0310676932 16.01.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/17/2010-Ch.II dated 29.3.2010 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Cuprous Iodide	1 Kg	Iodine Crude	0.700 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

92	Case No.:25/51/83-ALC1/2011	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00922/AM12/	RLA File :03/95/040/00778/AM12/	Lic.No/Date:0310676923 16.01.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012			

93	Case No.:43/51/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00940/AM12/	RLA File :30/24/040/00058/AM12/	Lic.No/Date:3010082700 16.01.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.3.2012. Accordingly the case may be re-listed on 18.4.2012.			

94	Case No.:53/47/83-ALC1/2011	Party Name:GUJARAT NRE COKE LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00842/AM12/	RLA File :02/24/040/00175/AM12/	Lic.No/Date:0210172551 17.01.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to M/o Steel on 2.3.2012. Accordingly the case may be re-listed on 18.4.2012.			

95	Case No.:31/51/83-ALC1/2011	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00928/AM12/	RLA File :03/94/040/00862/AM12/	Lic.No/Date:0310677005 17.01.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012			

96	Case No.:39/51/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00936/AM12/	RLA File :30/24/040/00061/AM12/	Lic.No/Date:3010082771 18.01.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.3.2012. Accordingly the case may be re-listed on 18.4.2012.			

97	Case No.:44/47/83-ALC1/2011	Party Name:PARAS POLYCOAT LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00833/AM12/	RLA File :05/24/040/00364/AM12/	Lic.No/Date:0510315278 20.01.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.3.2012. Accordingly the case may be re-listed on 18.4.2012.			

98	Case No.: 59/47/83-ALC1/2011	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00848/AM12/	RLA File :10/24/040/00067/AM12/	Lic.No/Date:1010047792 20.01.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.4.2012.			

99	Case No.: 44/51/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00941/AM12/	RLA File :30/24/040/00059/AM12/	Lic.No/Date:3010082882 20.01.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.3.2012. Accordingly the case may be re-listed on 18.4.2012.			

100	Case No.: 16/51/83-ALC1/2011	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00913/AM12/	RLA File :05/23/040/00388/AM12/	Lic.No/Date:0510315325 23.01.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012			

101	Case No.: 19/51/83-ALC1/2011	Party Name:LONA INDUSTRIES LIMITED	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00916/AM12/	RLA File :03/95/040/00748/AM12/	Lic.No/Date:0310678190 23.01.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012			

102	Case No.: 38/51/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00935/AM12/	RLA File :30/24/040/00063/AM12/	Lic.No/Date:3010082925 23.01.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 26.3.2012. Accordingly the case may be re-listed on 18.4.2012.			

103	Case No.:8/51/83-ALC1/2011	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,		Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Approved
	HQ File :01/83/050/00905/AM12/	RLA File :03/94/040/00937/AM12/		Lic.No/Date:0310678521 24.01.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/91/2008-Ch.II dated 5.1.2010 the Committee decided to approve the case as under :-				
	Export Item	Qty.	Import Item	Qty.	
	Desulphurisation Catalysts (DS-90 E) (Containing Zinc Oxide-76% & Alumina-9%)	1 Kg	1. Zinc Oxide 2. Aluminium Hydroxide 3. Acetic Acid	0.800 Kg 0.100 kg 0.040 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.					

	Case No.: 20/51/83-ALC1/2011	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Approved
	HQ File :01/83/050/00917/AM12/	RLA File :03/95/040/00872/AM12/	Lic.No/Date:0310678440 24.01.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt.			

104 of C&PC(Chem. Div) vide their U.O.No. 14010/81/2007-Ch.II dated 20.9.2010 the Committee decided to approve the case on repeat basis as under :-

Export Item	Qty.	Import Item	Qty.
Stannic Chloride 50% Solution	1 Kg	Tin Ingots (Min. Purity 99.5%)	0.235 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:21/51/83-ALC1/2011	Party Name:MAHARASHTRA ORGANO METALLIC CATALYSTS PVT.LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Approved
HQ File :01/83/050/00918/AM12/	RLA File :03/95/040/00873/AM12/	Lic.No/Date:0310678445 24.01.2012	Defer Date:

105 **Decision :** The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/101/2011-Ch.II dated 13.9.2011 the Committee decided to approve the case on repeat basis as under :-

Export Item	Qty.	Import Item	Qty.
Stannous Chloride Dihydrate	1 Kg	Tin Ingots (Purity 99.50%)	0.552 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:18/51/83-ALC1/2011	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
HQ File :01/83/050/00915/AM12/	RLA File :03/95/040/00893/AM12/	Lic.No/Date:0310679019 27.01.2012	Defer Date:18.04.2012

106 **Decision :**The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012

107	Case No.:27/51/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00924/AM12/	RLA File :03/94/040/00941/AM12/	Lic.No/Date:0310678917 27.01.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012			

108	Case No.:14/51/83-ALC1/2011	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00911/AM12/	RLA File :08/24/040/00248/AM12/	Lic.No/Date:0810108213 30.01.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012			

109	Case No.:32/51/83-ALC1/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00929/AM12/	RLA File :03/94/040/00947/AM12/	Lic.No/Date:0310679441 31.01.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012			

	Case No.:29/51/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Approved
	HQ File :01/83/050/00926/AM12/	RLA File :30/24/040/00060/AM12/	Lic.No/Date:3010083127 01.02.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/8/2010-Ch.II dated 15.3.2011 the Committee decided to approve the			

case on repeat basis as under :-

110	Export Item	Qty.	Import Item	Qty.
	Acetamiprid 20% SP	1 Kg	1. Acetamiprid Technical 95% 2. Blend of Sodium Dodecyl Benzene Sulfonate, Sodium Sulphate & Sodium Alkylate) 3. Sodium Citrate Dihydrate 4. Lactose Monohydrate	0.210 Kg 0.045 Kg 0.300 Kg 0.443 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

111	Case No.:9/51/83-ALC1/2011	Party Name:YORK PRINT PRIVATE LIMITED,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00906/AM12/	RLA File :02/24/040/00201/AM12/	Lic.No/Date:0210173491 02.02.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012			

112	Case No.:12/51/83-ALC1/2011	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00909/AM12/	RLA File :03/94/040/00648/AM12/	Lic.No/Date:0310679924 02.02.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012			

	Case No.:26/51/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00923/AM12/	RLA File :03/94/040/00959/AM12/	Lic.No/Date:0310679991	Defer

113		02.02.2012	Date:18.04.2012
	Decision : The Committee considered the case as per agenda. The written comments from TA, Deptt. of C&PC(Chem.Div), have been received vide their U.O.No.14010/97/2011-Ch.II dated 20.3.2012. The same is being examined. The Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 18.4.2012.		

114	Case No.:1/51/83-ALC1/2011	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00898/AM12/	RLA File :08/24/040/00260/AM12/	Lic.No/Date:0810108414 03.02.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012			

115	Case No.:30/51/83-ALC1/2011	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00927/AM12/	RLA File :08/24/040/00261/AM12/	Lic.No/Date:0810108415 03.02.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.3.2012. Accordingly the case may be re-listed on 18.4.2012.			

	Case No.:11/51/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Approved
	HQ File :01/83/050/00908/AM12/	RLA File :03/94/040/00956/AM12/	Lic.No/Date:0310680454 06.02.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/64/2011-Ch.II dated 18.10.2011 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.

116	Chemical – Rust Inhibitor, Trade Name: PX-3861	1 Kg	i. Oleic Acid/Oleic Fatty Acid/L 5/L 1/Tall Oil Fatty Acid/TOFA/Resilub R-5/Sylfat/Sylfat FA-1/Oleic 15 DK/Fatty Acid/Oleic Acid 70% Resiacid R-5 ii. Tri Ethylene Tetramine/TETA iii. DDSA (Do Decenyl Succinic Anhydride)/ TPSA (Tetra Propenyl Succine Anhydride) iv) Dilutin Oil/Americas Core 100	0.201 Kg 0.078 Kg 0.331 Kg 0.408 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

117	Case No.:28/51/83-ALC1/2011	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00925/AM12/	RLA File :03/94/040/00889/AM12/	Lic.No/Date:0310680296 06.02.2012	Defer Date:18.04.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012				

118	Case No.:58/51/83-ALC1/2011	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00955/AM12/	RLA File :04/24/040/00304/AM12/	Lic.No/Date:0410133474 07.02.2012	Defer Date:18.04.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012

119	Case No.:1/47/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00790/AM12/	RLA File :31/83/040/00212/AM12/	Lic.No/Date:3110052854 08.02.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.3.2012. Accordingly the case may be re-listed on 18.4.2012.			

120	Case No.:2/47/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00791/AM12/	RLA File :31/83/040/00211/AM12/	Lic.No/Date:3110052858 08.02.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.3.2012. Accordingly the case may be re-listed on 18.4.2012.			

121	Case No.:40/51/83-ALC1/2011	Party Name:ACMECHEM LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00937/AM12/	RLA File :02/24/040/00086/AM12/	Lic.No/Date:0210173741 08.02.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.4.2012.			

	Case No.:41/51/83-ALC1/2011	Party Name:ACMECHEM LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00938/AM12/	RLA File :02/24/040/00094/AM12/	Lic.No/Date:0210173739 08.02.2012	Defer Date:18.04.2012

122			08.02.2012	Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 18.4.2012.			

123	Case No.: 3/47/83-ALC1/2011	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00792/AM12/	RLA File :03/94/040/00952/AM12/	Lic.No/Date:0310681466 10.02.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012			

124	Case No.: 15/51/83-ALC1/2011	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00912/AM12/	RLA File :05/23/040/00442/AM12/	Lic.No/Date:0510317259 10.02.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012			

125	Case No.: 5/47/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00794/AM12/	RLA File :03/94/040/00967/AM12/	Lic.No/Date:0310681651 13.02.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012			

	Case No.: 33/51/83-ALC1/2011	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HO File :01/83/050/00930/AM12/	RI A File :02/24/040/00215/AM12/	Lic No/Date:0210174415	Defer

126			20.02.2012	Date:18.04.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012				

127	Case No.: 45/51/83-ALC1/2011	Party Name:SERVO PLASTICHEM PRIVATE LIMITED	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00942/AM12/	RLA File :02/24/040/00224/AM12/	Lic.No/Date:0210174729 29.02.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 23.3.2012. Accordingly the case may be re-listed on 18.4.2012.			

128	Case No.: 2/51/83-ALC1/2011	Party Name:ACMECHEM LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00899/AM12/	RLA File :02/24/040/00009/AM11/	Lic.No/Date:0210175070 07.03.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012			

129	Case No.: 3/51/83-ALC1/2011	Party Name:ACMECHEM LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00900/AM12/	RLA File :02/24/040/00045/AM11/	Lic.No/Date:0210175069 07.03.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012			

	Case No.: 46/51/83-ALC1/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status: Case Deferred
	HQ File :01/83/050/00943/AM12/	RLA File :03/95/040/00919/AM12/	Lic.No/Date:0310685722	Defer

130			12.03.2012	Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012			

131	Case No.:59/51/83-ALC1/2011	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00956/AM12/	RLA File :03/95/040/00882/AM12/	Lic.No/Date:0310685957 13.03.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012			

132	Case No.:60/51/83-ALC1/2011	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:51/83-ALC1/2011 21.03.2012	Status:Case Deferred
	HQ File :01/83/050/00957/AM12/	RLA File :03/95/040/00858/AM12/	Lic.No/Date:0310686001 13.03.2012	Defer Date:18.04.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.4.2012			

Date:03.04.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer